## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 529/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.06.2017

NAME OF THE PARTIES:

Asia Vidhyut

V/s.

Shantinath Weldmesh Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1 Siddhant ADVOCATE

Sarghi (Siddhand)

## **ORDER**

## T.C.P. No. 529/I&BP/NCLT/MB/MAH/2017

- 1. The Learned Representative from the side of the Creditor is present.
- 2. According to him, an amount of Rs. 4,75,820/- is due from the Debtor.
- 3. The requisite Form could not be filed on or before 14<sup>th</sup> June, 2017. He is seeking permission to submit Form No. 5 under the provisions of the Code.
- 4. Vide a Notification of 17.05.2017 referring Notification No. GSR-1119 (E) dated 17.12.2016, the date had already been extended upto 14<sup>th</sup> June, 2017, few days delay is condoned. Considering the prayer made for extension is granted. Registry is directed to accept Form No.5 and enlist it for hearing on 14.07.2017.
- 5. The Petitioner is allowed to file Form No. 5 on or before 27<sup>th</sup> June, 2017.
- 6. The Petitioner is also directed to serve on the Debtor as per Law.
- The next date of hearing now fixed for hearing on 14,07.2017

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 23.06.2017